



# भारत का राजपत्र The Gazette of India

असाधारण

EXTRAORDINARY

भाग II — खण्ड 1

PART II — Section 1

प्राधिकार से प्रकाशित

PUBLISHED BY AUTHORITY

सं० 9] नई दिल्ली, बुधवार, मार्च 5, 2014/ फाल्गुन 14, 1935 (शक)  
No. 9] NEW DELHI, WEDNESDAY, MARCH 5, 2014/PHALGUNA 14, 1935 (SAKA)

इस भाग में भिन्न पृष्ठ संख्या दी जाती है जिससे कि यह अलग संकलन के रूप में रखा जा सके।  
Separate paging is given to this Part in order that it may be filed as a separate compilation.

## MINISTRY OF LAW AND JUSTICE

(Legislative Department)

*New Delhi, the 5th March, 2014/Phalguna 14, 1935 (Saka)*

The following Act of Parliament received the assent of the President on the 4th March, 2014, and is hereby published for general information:—

### THE GOVERNORS (EMOLUMENTS, ALLOWANCES AND PRIVILEGES) AMENDMENT ACT, 2014

(No. 8 OF 2014)

[4th March, 2014.]

An Act further to amend the Governors (Emoluments, Allowances and Privileges) Act, 1982.

BE it enacted by Parliament in the Sixty-fifth Year of the Republic of India as follows:—

1. (1) This Act may be called the Governors (Emoluments, Allowances and Privileges) Amendment Act, 2014.

Short title  
and  
commencement.

(2) It shall come into force on such date as the Central Government may, by notification in the Official Gazette, appoint.

43 of 1982.

2. In section 2 of the Governors (Emoluments, Allowances and Privileges) Act, 1982 (hereinafter referred to as the principal Act), for clause (a), the following clauses shall be substituted, namely:—

Amendment  
of section 2.

‘(a) “ex-Governor” means a person who has been the Governor of a State or two or more States;

(aa) “Governor” means the Governor, or any person discharging the functions of the Governor, of any State or of two or more States;’.

Insertion of  
new section  
12A.

3. After section 12 of the principal Act, the following section shall be inserted, namely:—

Entitlement of  
ex-Governor  
to secretarial  
assistance.

“12A. Subject to any rules made in this behalf, the ex-Governor shall, for the remainder of his life, be entitled to secretarial assistance of one Personal Assistant on reimbursement basis:

Provided that where such ex-Governor is re-appointed to the office of the Governor or elected to Parliament or the State Legislature or appointed to any office of profit under the Union or a State Government, he shall not be entitled for such secretarial assistance for the period during which he holds such office.”.

Amendment  
of section 13.

4. In section 13 of the principal Act, in sub-section (2), after clause (g), the following clause shall be inserted, namely:—

“(h) the manner of providing secretarial assistance and reimbursement under section 12A.”.

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P.K. MALHOTRA,  
*Secy. to the Govt. of India.*